

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 421

IA/1696/ND/2024, IA/5404/ND/2023,
IA/762/ND/2023, IA/761/ND/2023,
IA/4886/ND/2022, IA/3028/ND/2022,
IA/3516/ND/2022, Company Appeal /43/ND/2023,
IA/1131/ND/2023, IA/6560/ND/2023 IN
IB/307/ND/2019

IN THE MATTER OF:

Merckens Karton-UND Pappen Fabric GMBH	...	Applicant
Versus		
Franco Leone Ltd	...	Respondent

Under Section 9 (IBC).

Order delivered on 02.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Nidhi Raj Bindra, Adv. Saloni Agarwal-IA NO.
1696/2024

For the Respondent : Adv. Sneha Dey for R-6 in IA 762 of 2023

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **15.05.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)